

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.14**  
**I.A.No.171/2021 in**  
**C.P. (IB) No.181/BB/2020**

**IN THE MATTER OF:**

M/s. Kedari Food Foundation ... Petitioner  
Vs.  
M/s. Sri Indira Power Energies Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 23.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

Resolution Professional : Shri G. Murali  
For the RP : Shri Vineeth Reddy  
For the Respondent : Shri S. Rajesh

**ORDER**

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the RP submitted that the matter is still pending before the Hon'ble High Court of Karnataka.
3. Considering the above, list the matter on **24.06.2024.**

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Puja